

[Shri C. M. Poonacha]

of this work and he took part in the negotiations in that capacity. My colleague, Shri Parimal Ghosh, had nothing to do with the negotiations and no irregularity has, therefore, been committed.

- (iii) The financial position of M/s. S. A. A. S. Engineering Co. was duly taken note of by the Railway Administration in awarding the contract. Although M/s. S. A. A. S. Engineering Co. had only a share capital of Rs. 30,000/- on 31.3.1967, their estimated turnover for 1967-68 as assessed by their Chartered Accountants was Rs. 17.40 lakhs. M/s. S.A.A.S. Engineering Co. with their three associates, namely, M/s. Associated Aesby Industries Private Ltd., M/s. B. C. Guha & Co. and M/s. National Galvanising Co. had experience of foundations, fabrication, erection and galvanising respectively, and it was considered to be a good combination for carrying out a work of this nature on account of their constituents' previous experience of having carried out work on foundations and tower erection as sub-contractors of the Japanese firm for P. & T. Microwave work.

- (iv) With regard to the Hon. Member's point that only approved and registered contractors should have been considered for this work, I would like to state that open tenders had been invited in this case and the question of limiting the competition amongst any particular class of contractors, therefore, does not arise.

SHRI BAL RAJ MADHOK (South Delhi) : Now that many of the points have been accepted, may I suggest that the matter should be referred to the PAC which may go into the whole thing and the thing will be dealt with further ?

MR. SPEAKER : That could be considered later on. Anyway, he himself wanted to correct it. I must give credit to the Minister concerned. Shri Kachwai brought it to his notice. I must do justice to both of them. So, the mistake has been corrected by him and I have also given a chance to Shri Kachwai because he pointed it out. What steps to be taken next is a question which naturally will have to be considered again.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मुझे माननीय मंत्री के उत्तर से संतोष नहीं हुआ। मेरा यह जो आरोप है कि श्री परिमल घोष ने मन्त्री बनने के बाद उन्होंने अपने साले श्री बी० सी० गुहा को ठेका दिलाया और ऐसा जानबूझ कर और एक योजनाबद्ध तरीके से किया गया तो उस के बारे में कोई उत्तर नहीं दिया गया.....

MR. SPEAKER : Order, order. Not now.

12.55 hrs.

ELECTION TO COMMITTEE

Central Advisory Committee for National Cadet Corps

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA) : I beg to move :

"That in pursuance of sub-section (1) of section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for the next term commencing from the 17th June, 1968, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (1) of section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for the next term commencing from the 17th June, 1968 subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

— — —

12.56 hrs

FINANCE BILL, 1968—*contd.*

MR. SPEAKER : Four hours remain—3 hours for clauses and 1 hour for third reading. From 2 to 5 P.M. clause-by-clause consideration may go on and from 5 to 6 P.M. third reading. By this evening, we must be able to finish this.

SHRI BAL RAJ MADHOK (South Delhi) : There is a half-hour discussion at 6.30. Till then this can go on.

MR. SPEAKER : We shall now adjourn for lunch.

12.57 hrs.

The Lok Sabha adjourned for lunch till Fourteen of the Clock.

— — —

The Lok Sabha re-assembled after lunch at five minutes past fourteen of the Clock.

[Mr. Deputy-Speaker in the Chair]

FINANCE BILL, 1968—*contd.*

MR. DEPUTY-SPEAKER : We will now take up clause by clause consideration of the Finance Bill. I find that there are no amendments to clauses 2 to 4. So, I

will first put them to the vote. The question is :

"That clauses 2 to 4 stand part of the Bill."

The motion was adopted.

Clause 2 to 4 were added to the Bill.

Clause 5—(Insertion of new sections 35B and 35C)

SHRI S. S. KOTHARI (Mandsaur) : I beg to move* :

Page 5, line 11,—

after "Where any company" insert—

"is engaged in the manufacture or processing of fertilisers, seeds, concentrated for cattle and poultry feed, pesticides, machineries, tools or implements for use in agriculture, animal husbandry or dairy or poultry farming or," (29)

Page 5,—

after line 29, insert—

"(ia) concentrates for cattle and poultry feed;" (30)

Page 5,—

for lines 30 to 32, substitute—

"(ii) dissemination of information on or demonstration of modern techniques of agriculture, animal husbandry, dairy or poultry farming or advice on such techniques;" (31)

Page 5,—

omit lines 33 and 34. (32)

SHRI N. DANDEKER (Jamnagar) : I beg to move* :

Page 4, line 20,—

for "outside India in respect" substitute—

"for the promotion of the sale outside India" (98)

Page 4,—*after line 41, insert—*

"(viii) entertainment for the promotion of the sale outside India of such goods, services or facilities" (99)

*Amendments moved with the recommendation of the President.